IN THE HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD

WEDNESDAY, THE NINETEENTH DAY OF NOVEMBER TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE CHIEF JUSTICE APARESH KUMAR SINGH AND

THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN

I.A.NO.1 OF 2025
IN/AND

WRIT APPEAL NO: 1229 OF 2025

Writ Appeal under clause 15 of the Letters Patent to allow the by setting aside the Judgment in W.P.No.25424 / 2017 dated 23.02.2024, by His Lordship Sri Justice Laxmi Narayana Alishetty. on the file of the High Court.

Between:

V Hemalatha, W/o V Ravi Kumar (Late) Aged about 54 years Occ. Junior Accountant, -v O/o. Director, Development of Language and Culture, Telangana, Kala Bhavan, Hyderabad.

.....APPELLANT/WRIT PETITIONER

AND

1. The State of Telangana, Rep., by its Principal Secretary, Tourism and Culture Department, Secretariat Buildings, Saifabad, Hyderabad.
2. The State of Telangana, Rep.by its Chief Principal Secretary, Finance and Planning Department, Secretariat Buildings, Saifabad, Hyderabad.
3. The Director, Department of Language and Culture Kala Bhavan, Hyderabad.
4. S Ganesh, Senior Assistant, O/o Department of Language and Culture Kala Bhavan, Hyderabad.

.....RESPONDENTS/RESPONDENTS 1 to 4 in WP

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to condone the delay of 560 days in filing the writ appeal.

Counsel for Appellant : SRI POODATTU AMARENDER
Counsel for Respondent Nos.1 & 3 : SMT M.SHALINI, G.P FOR SERVICES-II
Counsel for Respondent No.2 : SRI S.SUMAN, G.P FOR SERVICES – III
Counsel for Respondent No.4 : SRI ALI HASSAN MIRZA, ADVOCATE FOR SRI ALI AKBER MIRZA

The Court made the following Judgment : -

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

I.A. No.1 of 2025
in/and
WRIT APPEAL No. 1229 of 2025

JUDGMENT:

Sri Poodattu Amarender, learned counsel appears for appellant.

Smt. M. Shalini, learned Government Pleader for Services-II appears for respondent Nos.1 and 3.

Sri S. Suman, learned Government Pleader for Services-III appears for respondent No.2.

Sri Ali Hassan Mirza, learned counsel appears for Sri Ali Akber Mirza, learned counsel for respondent No.4.

2. The present Writ Appeal is directed against the impugned order dated 23.02.2024 passed by the learned writ Court in Writ Petition No.25424 of 2017 whereby the prayer of the writ petitioner to declare the action of respondent No.3 in promoting respondent No.4 *vide* proceedings dated 21.12.2016 ignoring her seniority, as illegal, was dismissed. The instant Writ Appeal suffers from a delay of 560 days for

condonation of which Interlocutory Application No.1 of 2025 has been preferred. The only explanation in the affidavit filed in support of the said Interlocutory Application is at para 15, which is extracted hereunder:

> "15. I submit that, though this Hon'ble Court dismissed the WP No.25424 of 2017, on 23.02.2024, immediately I could not file the WA on the ground that, I have been suffering from ill health and having domestic problems. Therefore, there is a delay in filing this Writ Appeal, which is neither willful nor wanton. If this Hon'ble Court do not condone the delay I will be put to great loss and hardship. Therefore, in the interest of Justice the delay may be condoned as I am having fair chances of succeeding in the WP."

Rest of the affidavit is on the merits of the case of the appellant.

3. Learned counsel for the appellant submits that the appellant was suffering from ill health and domestic problems. Therefore,, she could not prefer the appeal within time. This prayer has been objected to by the learned counsel for respondents.

4. On consideration of the only reason urged on behalf of the appellant at para 15 of the affidavit filed in support of the said Interlocutory Application, we are of the view that no

sufficient cause has been shown for the huge and inordinate delay of 560 days in preferring the instant Writ Appeal. Condonation of delay in such a routine matter would defeat the very object of prescribing strict limitation period and the necessity to explain the delay sufficiently. Therefore, we are not inclined to condone the delay.

5. Accordingly, the instant Interlocutory Application is dismissed. Consequently, the instant Writ Appeal is also dismissed. There shall be no order as to costs.

Miscellaneous applications, if any pending, shall stand closed.

SD/-A.V.S. PRASAD
DEPUTY REGISTRAR

//TRUE COPY//

SECTION OFFICER

To

1. Two CC's to G.P FOR SERVICES - II, High Court for the State of Telangana at Hyderabad. (OUT)
2. Two CC's to G.P FOR SERVICES - III, High Court for the State of Telangana at Hyderabad. (OUT)
3. One CC to SRI POODATTU AMARENDER, Advocate [OPUC]
4. One CC to SRI ALI AKBER MIRZA, Advocate [OPUC]
5. Two CD Copies

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HIGH COURT

DATED:19/11/2025



JUDGMENT

I.A.NO.1 OF 2025
IN/AND
WA.No.1229 of 2025

DISMISSING BOTH THE

I.A. AND W.A WITHOUT COSTS.

(9) lcps
28/11/25